

Government of Jammu and Kashmir
Department of Law, Justice and PA.

Notification
Srinagar, the 01st of November, 2019.

S.O. 07.- In exercise of the powers conferred by sub-section (1) of section 79 of the Jammu and Kashmir Reorganisation Act, 2019 (Act No.34 of 2019), the Lieutenant Governor of Union Territory of Jammu and Kashmir is pleased to appoint Shri D. C. Raina, Senior Advocate as Advocate General for the Union Territory of Jammu and Kashmir.

The terms and conditions of his appointment shall be as under:-

1.	Remuneration	Rs 1,00,000/- (One lakhs only) per month
2.	Accommodation	He shall be entitled to a rent free fully furnished accommodation at Jammu/Srinagar for his residential purposes. However, in case he opts to stay in his own residential house he shall be entitled to a compensatory allowance of Rs 12,000 per month.
3.	Conveyance	He will be entitled to use a car for official purposes without any charges both within and outside the city limits.
4.	Sumptuary Allowance	Rs 3,000/- per month
5.	Medical Reimbursement and TA claims	He shall be entitled to the medical reimbursement and TA claims as admissible to sitting Judge of the High Court.
6.	Counsel Fee	<ol style="list-style-type: none">1. Rs 5,000/- for each contested writ petition, appeal, suit, civil appeal which he conducts on behalf of the Union Territory before the Hon'ble High Court.2. Rs 50,000/- per effective hearing and Rs 5,000/- per non-effective hearing for appearance of the cases before the Hon'ble Supreme Court, Delhi High Court and other Courts and Tribunals outside the Union Territory.3. Rs 50,000/- per conference of the cases before the Hon'ble Supreme

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		<p>Court and Delhi High Court.</p> <p>4. Rs 10,000/- per effective hearing and Rs 3,000/- per non-effective hearing for arbitration matters within the Union Territory.</p> <p>5. Rs 25,000/- per effective hearing and Rs 5,000/- per non-effective hearing for arbitration matters outside the Union Territory.</p> <p>However, he shall not be entitled to any fee for :-</p> <p>I. Opinion work of the Government.</p> <p>II. Meetings, consultations etc with the functionaries of the Government or any autonomous body or any institution wholly owned or controlled by the Government.</p> <p>III. Appearance before the High Court in criminal cases or contempt cases.</p> <p>Note. "Effective hearing" means the hearing on which substantive arguments are advanced by either of the parties.</p>
7.	Incidental Expenses	Rs 4,000/- per case from the concerned department for the case pending before the High Court and Rs 5,000/- per case for the Supreme Court.
8.	Compulsory waiting when in connection with a case instituted before the Supreme Court or Delhi High Court or in which the Advocate General shall have to make	Rs 1000/- per day

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	appearance but for the reasons he has to stay at Delhi necessarily in connection with the case.	
9.	Charges for each day of travel	Rs 1500/-
10.	Head quarters	The head quarters of the Advocate General shall, unless otherwise directed by the Government be the same as the headquarters of the High Court.
11.	Security	He shall be provided security by the Home Department as per requirement.

By order of the Lieutenant Governor.

Sd/
(Achal Sethi)
Secretary to Government

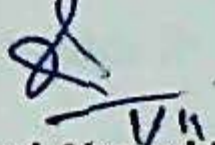
No: LD(A)2009/51

Dated: 01.11-2019

Copy to the:-

1. Shri D.C Raina (Senior Advocate), Learned Advocate General, J&K, Srinagar.
2. All Financial Commissioners.
3. Director General of Police, J&K.
4. All Administrative Secretaries to the Government.
5. Chief Electoral Officer, J&K.
6. Divisional Commissioner, Jammu/Kashmir.
7. Director General, IMPARD, J&K.
8. Director, Anti Corruption Bureau, J&K.
9. Chairperson, J&K Special Tribunal.
10. Inspector General of Police, Traffic, J&K.
11. All Heads of Departments.
12. Director, Information, J&K.
13. All Deputy Commissioners.
14. Registrar General, J&K High Court.
15. Secretary, J&K Public Service Commission.
16. Director Estates.
17. Director, Archives, Archaeology and Museums.
18. Executive Director, J&K State Rehabilitation Council.
19. Managing Directors of all Public Sector Undertakings.

20. Secretary, J&K Vigilance Commission.
21. Secretary, J&K State Water Resources Regulatory Authority.
22. Secretary, J&K Legislative Assembly.
23. Secretary, J&K Board of Professional Entrance Examination.
24. Chief Executive Officer, J&K Economic Reconstruction Agency.
25. Member-Secretary, J&K State Legal Service Authority.
26. Secretary, J&K State Social Welfare Board.
27. Secretary, J&K Services Selection Board.
28. Secretary, J&K State Advisory Board for Welfare & Development of other Backward Classes.
29. Secretary, J&K Academy of Art, Culture & Languages.
30. Secretary, J&K Backward Classes Commission, Srinagar.
31. Secretary, J&K State Advisory Board for Pahari Speaking People.
32. Secretary, J&K State Advisory Board for Development of Gujjar & Bakerwal.
33. Secretary, J&K State Advisory Board for Development of Kissans.
34. Controller, Drug & Food Control Organization.
35. Director, Defence Labour Procurement.
36. General Manager, Government Press, Jammu/Srinagar.
37. Private Secretary to the Chief Secretary.
38. Private Secretary to Hon'ble Governor.
39. Private Secretary to the Commissioner, Food Safety Organization, J&K
40. Private Secretary to Secretary to Government, GAD.
41. Stock file/Website, GAD.


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer